

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1726  
ANSWERED ON:04.12.2006  
WIND MILLS IN FOREST AREAS  
Patil Shri Shrinivas Dadasaheb

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether hill tops in Forest areas are proposed to be used for setting up of wind mills;
- (b) if so, the details thereof;
- (c) whether alternate land is required to be given to the forest department in lieu of the land given for setting up of such wind mills; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) The proposals for setting up of wind mills are forwarded to the Central Government by the State /Union Territory Governments for seeking approval under the Forest (Conservation) Act, 1980, after ascertaining the technical feasibility of the project sites.

(c) & (d) Yes, Sir. Equivalent non-forest land is required to be provided by the User Agency for Compensatory Afforestation as per the provisions of the Forest (Conservation) Act, 1980 on case-to-case basis.